

**KARNATAKA LOKAYUKTA**

NO: LOK/INQ/14-A/148/2012/ARE-9

M.S.Building,  
Dr. B.R. Ambedkar Veedhi,  
Bengaluru - 560 001.  
Date: 10-12-2018

**:: ENQUIRY REPORT ::****:: Present ::****( Lokappa N.R )**

Additional Registrar of Enquiries-9  
Karnataka Lokayukta,  
Bengaluru.

Sub: Departmental enquiry against Sri.U.K.Dandapura,  
Supervisor, Survey Section, Taluk Office, Shirahatti,  
Gadag District - reg.

Ref: 1) Government Order No. ಕಂಇ ೨೨ ಭೂದಾಸೇ(೩) ೨೦೧೨,  
Bengaluru, dt: 29.03.2012.  
2) Nomination Order No: LOK/INQ/14-A/148/2012  
Dtd.12.04.2012 of Hon'ble Upalokayukta,  
Bengaluru.

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This Departmental Enquiry is initiated against Sri.U.K.Dandapura, Supervisor, Survey Section, Taluk Office, Shirahatti, Gadag District (hereinafter referred to as the "Delinquent Government Official" in short "DGO").

2) In view of the Government Order cited above at reference No.1, Hon'ble Upalokayukta vide order dated 12/04/2012 cited at reference No.2 has Nominated Addl. Registrar of Enquiries-4 to frame the charges and to conduct

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the enquiry against the aforesaid DGO. Addl. Registrar of Enquiries-4 has prepared Articles of charges, statement of imputations of misconduct, list of witnesses proposed to be examined in support of the charges and list of documents proposed to be relied on in support of the charges. The copies of the same were issued to the DGO calling upon him to appear before the Enquiry Officer and to submit his written statement of defence.

As per the OM No. ಕಲೋ/ಸಿಬ್ಬಂದಿ-1/54/2013, dated 01/03/2014 of the Hon'ble Registrar and order No.LOK/INQ/14-A/2014 dated 14/3/2014 of Hon'ble Upalokayukta-1 this file was transferred to ARE-5.

Later, this file is transferred from ARE-5 to ARE-9 as per order No.Uplok-1/DE/2016 Bengaluru dated 3/8/2016 of Hon'ble Upalokayukta-1.

The Article of charges framed by the ARE-4 against the DGO is as under :

### **ANNEXURE-I**

#### **CHARGE**

2. *That you Sri. U.K.Dandapura, the DGO while working as Supervisor of Survey section in taluk office of Shirahatti in Gadag district, you had not discharged duty promptly and properly failing to maintain absolute integrity and devotion to duty, the act of which was un-becoming of a Government Servant and thereby committed mis-conduct as enumerated U/R 3(1)(i) to (iii) of Karnataka Civil Service (Conduct) Rules 1966.*

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**ANNEXURE-II**  
**STATEMENT OF IMPUTATION OF MISCONDUCT:**

3. The Lokayukta Police Inspector of Gadag (herein after referred to as the Investigating Officer, for short "the I.O") visited the office of the Tahsildar, Shirahatti on 30-08-2011, and then received representations on spot and then he noticed following irregularities with the DGO;

- i) Only 4 employees had signed attendance register, for which when questioned, he did not get satisfactory reply from the DGO about others not signing the attendance Register.
- ii) The DGO had not signed petty cash book every day from 30-07-2011 and, when questioned, he was told by the DGO that the entries have been made only on 30-08-2011.
- iii) 5 applications received from the Taluk office with dtd. 29-08-2011 pending on the table of the DGO and, when questioned, the DGO replied that they could not be disposed in time because of the work load;
- iv) The DGO had not signed the entry at Sl.No.1649656 dt.25-08-2011 in Cash Receipt book and when questioned, the DGO had not given satisfactory answer for that;
- v) "Tatkal phodi" register has been maintained from 08-04-2010 with some columns left blank besides blank column no.s 395, 396 and 397 pertaining to the month of

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February 2011 and, when questioned with Sri. Banad – Surveyor, there was no proper answer for that;

- vi) No entry regarding further steps taken about applications received from public till 19-08-2011;
- vii) Survey check register was having entries till March 2011 about the supply of revenue sketch to surveyors but not thereafter and, when questioned, the respondent replied that the revenue sketches are supplied to surveyors after taking their thumb impression to the computer. However, on the day of inspection, that computer was also not in order;
- viii) Improper maintenance of village maps in scattered condition in the accounts section;
- ix) Smt. Lakshnavva W/o Sri. Dundappa with Rs.1,100/- brought to give it to the DGO as demanded by DGO on 29-08-2011 in connection with her application filed on 17-03-2011 requesting to survey the peroperty comprised in Sy.No.127/2 measuring 4 acres for 'phodi durast', about which no step had been taken till then;
- x) Sri. Manjunath Honnappa Havalannavar told that about 4 months back, he had filed an application to survey property for the purpose of partition and the respondent when questioned the DGO (about receipt of fee of Rs.600/- there was no record about said payment by said Sri. Manjunath;
- xi) Disconnected BSNL broadband connection on account of not paying the bill amount;

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xii) *The DGO was making public to come again and again unnecessarily to his office and waste their time and money.*

4. *The I.O. Submitted report on the basis of the above said irregularities of the DGO. Then, investigation was taken up U/S 9 of the Karnataka Lokayukta Act and comments of the DGO were called. The DGO submitted reply and same was not satisfactory and not convincing to drop proceedings.*

5. *Hence, you-DGO have failed to maintain absolute integrity, devotion to duty and have acted in a manner which is unbecoming of a Government/Public Servant for which you-DGO have made yourself liable for departmental action.*

6. *Since said facts supported by the materials on record prima facie show that you-DGO being Public/Government servant, have committed misconduct as per Rule 3(1)(i) to (iii) of KCS(Conduct) Rules, 1966 and under Rule 14(A) of Karnataka Civil Services(Classification, Control and Appeal) Rules 1957. Hence, the charge.*

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3) The DGO has appeared on 25-05-2012 before this enquiry authority in pursuance to the service of the Article of charges.

4) Plea of the DGO has been recorded and he has pleaded not guilty and claimed for holding enquiry.

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5) The DGO has submitted written statement is that, during his service as Supervisor of Survey Section of Shirahatti taluk office in Gadag district he discharge his duty promptly and properly. Further he denied the charge against him. Further submitted that his superior officer had expressed full satisfaction about his work despite heavy vacancies in the staff strength. Further he submitted that he has properly replied to the observation note issued by the Karnataka Lokayukta office. Hence, prayed to drop the charge leveled against him.

6) The disciplinary authority has examined the I.O. Sri Sanganagowda S/o Basappa Biradar, P.I., Kittur Circle, Kittur, Belagavi as Pw.1, Smt. Lakshnavva W/o Dundappa Navi as Pw.2 and Sri. Manjunath Honnappa Havalannavar, Lakshmeshwara, Shirahatti taluk as PW-3, Ex.P1 and 2 are got marked. DGO himself examined as DW-1, Ex.D-1 to 8 are got marked. After case was posted for cross of DW-1, the DGO has not appeared before the enquiring authority. On 22/10/2018 the defence assistant for DGO Sri G.V.M.D. filed memo with death certificate of the DGO who died on 28/09/2018. Then called for report from PI, KLA, Gadag with certified copy of the death certified of DGO. Received the death certificate of the DGO on 30/11/2018 from P.I, KLA, Gadag.

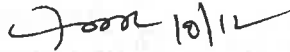
7) There is no dispute about the death of the DGO on 28/09/2018. The enquiry was initiated against the DGO under the provision of KCS (CCA) Rules, 1957. In view of the

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death of the DGO there is no necessity to proceed further with the matter as no purpose will be served.

8) For the reasons stated above, in view of the death of the DGO, by name Sri.U.K.Dandapura, Supervisor, Survey Section, Taluk Office, Shirahatti, Gadag District, this departmental enquiry against him, stand abated.

9) Hence, this report is submitted to Hon'ble Upalokayukta-1 for further action.

  
(Lokappa N.R)

Additional Registrar Enquiries-9  
Karnataka Lokayukta,  
Bengaluru.

**i) List of witnesses examined on behalf of Disciplinary Authority.**

Pw.1	Sri Sanganagowda, S/o Basappa Biradar, PI, Kittur Circle, Kittur, Belagavi. (Original)
Pw.2	Smt. Lakshmavva W/o Dundappa Navi, Lakshmeshwara, Shirahatti Taluk (Original)
Pw.3	Sri. Manjunath Honnappa Havalannavar, Lakshmeshwara, Shirahatti Taluk (Original)

**ii) List of Documents marked on behalf of Disciplinary Authority.**

Ex.P1	The report of Sri. Sanganagowda, PI, KLA, Gadag dated 30/08/2011 (Original)
Ex.P1(a)	Signatures
Ex.P2	The letter of Sri. B.N.Nilagar, S.P, KLA, Dharwad dated 19/09/2011 (Original)



**iii) List of witnesses examined on behalf of DGO.**

Dw.1	Sri. U.K.Dandapur, Supervisor, Survey Section (Rtd)
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**iv) List of documents marked on behalf of DGO**

Ex.D1	The copy of attendance register for the month of August 2011 of Survey Section with Table of strength position and distribution of work (Charge No.1).
Ex.D2	The copy of order dated 21/07/2011 of Technical Assistant of Deputy Commissioner and Deputy Director of Land Records, Gadag and office order dated 15/03/2011 of Tahsildar, Shirahatti Taluk (Charge No.2).
Ex.D3	The copy of 5 applications received on 29/08/2011 in Survey section and instructions for disposal of such applications (Charge No.3).
Ex.D4	The copy of receipt No. 1649656 (Charge No.4).
Ex.D5	The copy of Extract of Tatkhal Phodi Register for 2011-12 (Charge No.5 & 6).
Ex.D6	The copy of application of Smt. Lakshmaava W/o Dundappa for tatkhal phodi and connected records (Charge No.9).
Ex.D7	The copy of application of Sri. Manjunath Honnappa Havalannavar for tatkhal phodi dated 03/10/2011 and copy of phodi survey map (Charge No.10).
Ex.D8	The copy of letter dated 14/08/2011 of Tahsildar, Shirahatti Taluk addressed to Deputy Commissioner, Gadag and copy of BSNL broadband bills (Charge No.11 & 12).

*Lokappa N.R.*  
(Lokappa N.R)

Additional Registrar Enquiries-9  
Karnataka Lokayukta,  
Bengaluru.



**GOVERNMENT OF KARNATAKA**



**KARNATAKA LOKAYUKTA**

NO: LOK/INQ/14-A/148/2012/ARE-9

Multi Storied Building,  
Dr. B.R. Ambedkar Veedhi,  
Bengaluru-560 001,  
Date: 12/12/2018

**RECOMMENDATION**

Sub:- Departmental inquiry against Sri U.K.Dandapur,  
Supervisor, Survey Section, Taluk Office, Shirahatti,  
Gadag District – Reg.

Ref:- 1) Government Order No.ಕಂಇ 99 ಭೂದಾಸೇ (3) 2012,  
Bengaluru dated 29/3/2012

2) Nomination order No.LOK/INQ/14-A/148/2012,  
Bengaluru dated 12/4/2012 of Upalokayukta-1,  
State of Karnataka, Bengaluru

3) Report dated 10/12/2018 of Additional Registrar of  
Enquiries-9, Karnataka Lokayukta, Bengaluru

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The Government by its Order dated 29/3/2012, initiated the disciplinary proceedings against Sri U.K. Dandapur, Supervisor, Survey Section, Taluk Office, Shirahatti, Gadag District (hereinafter referred to as Delinquent Government Official, for short as '**DGO**) and entrusted the Departmental Inquiry to this Institution.

2. This Institution by Nomination Order No.LOK/INQ/14-A/148/2012, Bengaluru dated 12/4/2012 nominated Additional Registrar of Enquiries-4, Karnataka Lokayukta, Bengaluru, as the Inquiry Officer to frame charges and to conduct Departmental Inquiry against DGO for the alleged charge of misconduct, said to have been committed by him. Subsequently, by Order No. LOK/INQ/14-A/2014 dated 14/3/2014 the Additional Registrar of Enquiries-5, Karnataka Lokayukta, Bengaluru was re-nominated as Inquiry Officer to conduct departmental inquiry against DGO.

Again, by Order No. UPLOK-1/DE/2016 dated 3/8/2016, the Additional Registrar of Enquiries-9, Karnataka Lokayukta, Bengaluru was re-nominated as Inquiry Officer to conduct Departmental inquiry against DGO.

3. The DGO Sri U.K. Dandapur, Supervisor, Survey Section, Taluk Office, Shirahatti, Gadag District was tried for the following charge:-


“That you Sri U.K. Dandapura, the DGO while working as Supervisor of Survey Section in Taluk office of Shirahatti in Gadag District, you had not discharged duty promptly and properly failing to maintain absolute integrity and devotion to duty, the act of which was unbecoming of a Government servant and thereby committed misconduct as enumerated U/R. 3(1)(i) to (iii) of Karnataka Civil Service (Conduct) Rules, 1966.”

4. The DGO died on 28/9/2018 (during the pendency of inquiry). Therefore, the Inquiry officer has recorded the abatement of disciplinary proceedings against DGO.

5. It is hereby recommended to accept the report of inquiry officer and to record the abatement of disciplinary proceedings against DGO.

6. Action taken in the matter shall be intimated to this Authority.

Connected records are enclosed herewith.

  
**(JUSTICE N. ANANDA)** 12/12  
Upalokayukta-1,  
State of Karnataka,  
Bengaluru